

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2349/2019

New Delhi, this the 9th day of August, 2019

Hon'ble Mr. Mohd. Jamshed, Member (A)

Anis Ahmad

Group 'A'

Aged about 60 years

S/o late Mohd. Hamid

R/o House No.R.N.60, B-Block

Sector-62, Noida

Distt Gautam Budha Nagar

Uttar Pradesh – 201301.

.... Applicant

(By Advocate: Mr. R.S.Kaushik)

Versus

1. Union of India through
Secretary
Department of School Education and Literacy
Ministry of HRD, Govt. of India
124-C, Shastri Bhawan
New Delhi.
2. Commissioner, Kendriya Vidyalay Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi – 110 016.
3. Govt. of NCT of Delhi
Through its Secretary (Education)
Directorate of Education of Delhi Govt.
Old Secretariat, Civil Lines.
Delhi – 54. Respondents

(By Advocate : Mr. N.K.Agarwal with Ms. Vertika Sharma for R-1
Mr. S.Rajappa for R-2)

O R D E R (ORAL)

Learned counsel for the applicant submitted that the case of the applicant is squarely covered by the order dated 05.04.2017 rendered in OA No.2774/2016 (Annexure A/11 colly). He further submitted that he made number of representations ventilating his grievances to the respondents but no order has been passed till date. It was also submitted that the applicant

would be satisfied if directions are issued to the respondents to decide his representation.

2. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 13.11.2018 of the applicant keeping in view the decision taken in the aforesaid OA and pass appropriate reasoned and speaking order within 90 days from the date of receipt of this order, in accordance with law. No order as to costs.

**(Mohd. Jamshed)
Member (A)**

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